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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3059/2002

This the 25th day of November, 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SH. S.A.T. RIZVI, MEMBER (A)

C.V.K.Vii
S/o Sh. S.R.Vii
R/o 143, L.I.G.I
Shakti Khand, Indira Puram
Ghaziabad.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

Union of India & Ors
through

1. Principal Secretary
Ministry of Finance
North Block
New Delhi.
2. The Chairman
Central Board of Excise and Customs
Ministry of Finance.
New Delhi.
3. The Secretary
Central Board of Excise and Customs
Ministry of Finance.
Department of Revenue.
North Block.
New Delhi.

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

Heard learned counsel for the applicant.

2. This application pertains to a person who has retired from service on superannuation w.e.f. December 1997. It appears that he has been making representations even before he retired and thereafter. We note from Annexure A-4 which is a letter from the Ministry of Personnel, Public Grievances and Pensions dated 17.8.2001 to Respondent No. 2 to look into the matter and inform the applicant. The grievance of the applicant is that nothing has been done by the respondents so far in spite of the aforesaid representations and letters from the counsel.

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3. The only prayer of the applicant in this OA is that directions may be given to the respondents to decide the aforesaid representations for grant of senior scale of Rs.3000-4500 from the date his juniors got that scale.

4. In the above facts and circumstances, the OA is disposed of with the direction to the respondents to consider the aforesaid representations of the applicant and take an appropriate decision in the matter by passing a reasoned and speaking order, within two months from the date of receipt of a copy of this order, with intimation to the applicant.


(S.A.T. RIZVI)

Member (A)

"sd"


(SMT. LAKSHMI SWAMINATHAN)

Vice Chairman (J)